

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 01
(IB)-126(PB)/2020

IN THE MATTER OF:

Rajesh Kumar Sinha & Ors. Applicant/Petitioner
v.
Alchemist Township India Ltd. & Anr. Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.03.2020

Coram:

SH. CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (JUDICIAL)

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner Mr. Sunil Kumar, Adv.
For the Respondent -

ORDER

Hon'ble the Supreme Court having already granted stay against the proceedings, the parties are hereby directed to mention the matter as and when Hon'ble the Supreme Court modified the order earlier passed, until such time, the Registry is hereby directed not to list the matter.

—sd—

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

—sd—

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)